The following Ordinance promulgated by the Governor of Kerala on the 26th day of December, 2018 is hereby published for general information.

By order of the Governor,

VIJAYAKUMAR, T.,
Special Secretary (Law),
Law Secretary (in-charge).
ORDINANCE No. 59 OF 2018

THE KERALA VETERINARY AND ANIMAL SCIENCES UNIVERSITY (AMENDMENT) ORDINANCE, 2018

Promulgated by the Governor of Kerala in the Sixty-ninth Year of the Republic of India.

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ORDINANCE

further to amend the Kerala Veterinary and Animal Sciences University Act, 2010.

Preamble.—Whereas, it is expedient further to amend the Kerala Veterinary and Animal Sciences University Act, 2010 (3 of 2011) for the purpose hereinafter appearing;

And whereas, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. Short title and commencement.—(1) This Ordinance may be called the Kerala Veterinary and Animal Sciences University (Amendment) Ordinance, 2018.

(2) It shall come into force at once.
2. *Act 3 of 2011 to be temporarily amended.*—During the period of operation of this Ordinance, the Kerala Veterinary and Animal Sciences University Act, 2010 (Act 3 of 2011) (hereinafter referred to as the principal Act) shall have effect subject to the amendment specified in section 3.

3. *Amendment of section 12.*—In section 12 of the principal Act, in sub-section (2) item (iv) shall be omitted

P. SATHASIVAM,
GOVERNOR.